

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA S A B H A**

**UNSTARRED QUESTION No. 902**

**ANSWERED ON THURSDAY, THE 27<sup>TH</sup> JULY, 2023.**

**Law Commission Report on adverse possession**

902. SHRI VIVEK THAKUR

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any report on adverse possession has been submitted by the Law Commission;*
- (b) if so, the details of the opinion submitted by the Law Commission; and*
- (c) whether Government is considering to carry out any kind of change in adverse possession?*

**A N S W E R**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE;  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMETARY AFFAIRS; AND MINISTER OF  
STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

- (a) : Yes, Sir.
- (b)& (c) : The 22<sup>nd</sup> Law Commission of India has submitted report No. 280 on the Law on adverse Possession on 24<sup>th</sup> May 2023. The Law Commission, after conducting an in-depth study of the subject matter, came to the conclusion that no change is required to be brought in the existing law on adverse possession.

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